

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.1

SERVICE TAX Appeal No. 10330 of 2019

[Arising out of OIA-CCESA-SRT-PS-574-2018-19 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

M/s. Mangalam Drugs And Organics Ltd

.....Appellant

Plot No 1203, Iii Phase, Gidc-Vapi
Vapi, Valsad, Gujarat

VERSUS

C.C.E. & S.T.-Surat-I

.....Respondent

New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat, Gujarat-395001

APPEARANCE:

None appeared for the Appellant

Shri. Rakesh Bhaskar, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

FINAL ORDER NO. A/ 10079 /2020

DATE OF HEARING: 13.01.2020

DATE OF DECISION: 13.01.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted.

(Dictated and pronounced in the open court)

**RAMESH NAIR
MEMBER (JUDICIAL)**